



2026:AHC:25694-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2191 of 2026

Rajendra Kumar Jaiswal

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amit Pratap Singh
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(i) Issue a writ, order or direction in the nature of mandamus directing the respondent nos.2 and 3 to conclude the investigation at the earliest by way of recovery of both the licensed arms of the petitioner, or transfer the investigation to some other competent agency in F.I.R. dated 24.12.2020 as Case Crime No. 510 of 2020, under Sections 345, 346, 347, 348, 419, 420, 467, 468, 384, 471, 323, 504, 506 of IPC, Police Station Kotwali Padrauna, District Kushinagar.

(ii) Issue any other writ, order or direction, which this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

(iii) To award the cost of the writ petition in favour of the petitioner."

3. Learned counsel for the petitioner has submitted that in the instant case, petitioner is the first informant and he had lodged the impugned F.I.R. on 24.12.2020 but the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner shall file an application before the respondent no.2- Superintendent of Police, Kushinagar, highlighting his grievance and seeking fair and impartial investigation. If such an application is filed by the petitioner, respondent no.2- Superintendent of Police, Kushinagar shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands **disposed of.**

February 5, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)